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Crl.A.No. 685 OF 2001

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Item118

Court No.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 685/2001

Salim Akhtar @ Mota

Appellant

VERSUS

State of Uttar Pradesh

Responndent

(With appln. for appl.for exempn. from filing surr. cert. from jail
auth and bail)

Date : 08.11.2001 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.P. SETHI

HON'BLE MR. JUSTICE Y.K. SABHARWAL

For the Appellant: Mr Atul Sharma, Mr Kuldip Singh, advs.
Mr Uday Umesh Lalit, adv.(NP)

For Respondents: Mr A.S. Pundir, adv.(NP)

UPON hearing counsel, the Court made the following

O R D E R

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Neither the Court's directions dated 21st August, 2001
have been complied with nor anyone has appeared for the
respondent-State.

Learned counsel appearing for the appellant submits that
his client who has been convicted and sentenced to five years of
imprisonment has already undergone more than three and a half
years of his sentence. On account of the inaction of the
respondent, it is not possible to decide this appeal. In the
circumstances, we are inclined to direct the appellant to be
released on bail pending disposal of this appeal. The appellant
is, therefore, directed to be released on bail on furnishing
bail bonds for a sum of rupees ten thousand to the satisfaction
of the trial court. Sentence of fine is not stayed.

The Crl.M.P. for bail is disposed of. List the matter
after the instructions dated 21st August, 2001 are complied
with.

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(DD JINDAL)
ASSISTANT REGISTRAR.

(ANOOP KUMAR VERMA)
COURT MASTER